

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 123 of 2020**

**IN THE MATTER OF:**

**Shri Ratnankur Roychowdhury & Anr.**

**...Appellants**

**Versus**

**Mr. Prayankur Roychowdhury & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. P. Nagesh and Mr. Ashutosh Gupta, Advocates**

**Respondent: Mr. Joy Saha & Mr. Rajarshi Dutta, Advocates for R-4 & R-7.**

**Mr. VVV Sastry, Mr. Shaunak Mitra and Tridib Bose,**

**Mr. C.S Sanjay Gupta Advocates**

**Mr. Arun Kathpalia, Mr. Iram Hassan and Mr. Vikrant,  
Advocates for R-1.**

**Mr. Krishnendu Dutta, Sr. Advocate for R-6.**

**Mr. Abhrajit Mitra, Mr. Kunal Mimani, Mr. Shiven Banga  
and Mr. Kunal V. Advocates.**

**O R D E R**  
**(Virtual Mode)**

**11.08.2020** Heard the Learned Counsel for the Appellant. He submits that without giving proper opportunity of hearing to the Appellant the Ld. Adjudicating Authority (NCLT), Kolkata Bench, Kolkata, by the Impugned Order appointed the Valuer. The Learned Counsel for the Respondents have taken the notice of this Appeal. Therefore, no need to send the Notices.

Learned Counsel for the Respondents are directed to file their Reply-Affidavit within a week. Rejoinder, if any, may be filed within a week thereafter.

**Cont.....**

Meanwhile, the operation of the impugned order is stayed till the next date of hearing.

Let the Appeal be fixed on **03<sup>rd</sup> September, 2020**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

**[V.P. Singh]**  
**Member (Technical)**

Basant B./kam. /

Company Appeal (AT) No. 123 of 2020